

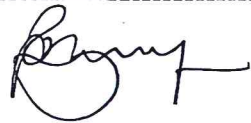
(18)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/569/ (IB)/2017
NAME OF THE PETITIONER(S) : TCI FRIEGHT
NAME OF THE RESPONDENT(S) : ARVIND REMEDIES LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	K.Boopadham	Counsel for petitioner	

ORDER

Counsel for the Petitioner present and filed an application under section 9 of IBC, 2016. Notice u/s 8 has been given and it is also stated that affidavit and Bank Certificate in compliance with section 9(3)(b) and (c) of I&B, 2016 has also been submitted. But, the same is not found in the file. Counsel for the Petitioner is directed to rectify the defect, if any, within seven days. In the meantime, the **Registry** is directed to issue notice to the Corporate Debtor. The Petitioner is also directed to send a private notice by way of speed post along with the copy of the petition to the Registered Office of the Corporate Debtor. Put up on **19.09.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)